

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 12th day of July, 2000

CORAM : Hon'ble Mr. Rafiq Uddin, Member (J)

Hon'ble Mr. M.P. Singh, Member (A)

ORIGINAL APPLICATION NO. 359 of 2000

Sujeet Kumar Ravi S/o Late Ram Lal,

R/o 168A, Chak Dodi Naini, District Allahabad.

...Applicant

C/A Shri A.K. Sharma, Adv.

Versus

1. Union of India through Secretary
Ministry of Railways, New Delhi.
2. General Manager, Northern Railway,
Baroda House, New Delhi.
3. Divisional Railway Manager,
Northern Railway, Allahabad.

...Respondents.

O R D E R

(By Hon'ble Mr. Rafiq Uddin, Member (J))

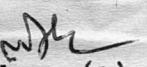
Heard Shri A.K. Sharma learned counsel for the
applicant.

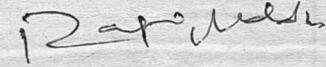
2. The applicant by means of this O.A. seeks a direction to be issued to the respondents to decide the representation of the applicant within a definite period. Briefly stated the case of the applicant is that his father Late Ram Lal was posted as Driver in the office of the respondents and retired from service on 15.10.1985. According to the applicant, his father did not participate in the strike in the year 1974 and

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those employees who did not participate in strike were assured by the respondents for certain concessions including appointment of children of such employees. The applicant on attaining the age of majority filed representation on 16.01.1995 to the D.R.M. Allahabad. The applicant has been regularly sending the representation to the authorities concerned till August 1999 and the last representation was sent by him on 31.08.1999 but the respondents have not passed any order on his representation. Hence he has filed the second representation on 16.11.1999. The applicant has declared that the present O.A. is within limitation and has not filed any application under Section 5 of the Limitation Act for condonation of the delay. It appears that the cause of action to the applicant arose in the year 1995 whereas the present application is filed in the year 1999 without seeking condonation of delay. The application is grossly time barred. Hence is liable to be dismissed on this account.

3. The application is dismissed being time-barred and not maintainable.


Member (A)


Member (J)

/S.P./